

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Interlocutory Application No. 15/2012 in Petition No. 23/GT/2011

Subject: Interlocutory Application in Tariff Petition (Docket No. 23/GT/2011) of CHUTAK Hydroelectric Project (4x11 MW) for the period 1.9.2011 to 31.3.2014.

Date of hearing: **7.8.2012**

Coram: Shri S. Jayaraman, Member
Shri M. Deena Dayalan, Member

Petitioners: NHPC

Respondents: Power Development Department, Government of J&K, Srinagar

Parties Present: Shri. Amrik Singh, NHPC
Shri. R. Raina, NHPC
Shri. S.K Meena, NHPC
Ms. Gayatri Devi, NHPC
Ms. V. Tomar, Advocate, State Government of J&K

RECORD OF PROCEEDINGS

The learned proxy counsel for the respondent submitted that in terms of the directions of the Commission on 28.6.2012, reply has been filed by the respondent in the said I.A on 6.8.2012 and copy has been served on the petitioner. She also pointed out that the petitioner is solely responsible for its failure to develop the 66/11 kV network in time and its inability to evacuate power from its generating station due to incomplete network and hence the respondent is not liable to be charged for the delay and loss of energy. The learned counsel also submitted that the petitioner on account of its own failure is neither able to demonstrate peaking capability corresponding to installed capacity nor is able to implement the scheduling process as per IEGC. The learned counsel however submitted that it may be granted time to seek further instructions in the matter.

2. On a specific query by the Commission as regards the operation of the units, the representative of the petitioner clarified that out of the four units, three units are ready for commercial operation.

3. The representative of the petitioner while acknowledging the receipt of the reply filed by the respondent, prayed that it may be granted time to file its rejoinder.

4. The Commission accepted the prayer and directed the petitioner to file its rejoinder, with copy to the respondent, on or before 24.8.2012.

5. Matter shall be listed for final hearing on 4.9.2012.

By Order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)